GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA STARRED QUESTION NO. 355 TO BE ANSWERED ON THE 19TH MARCH, 2021 IRREGULARITIES IN ADMISSION IN MBBS COURSE

*355. SHRI G.S. BASAVARAJ:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has taken note of the financial penalty imposed by the Apex Court on a medical college in Uttar Pradesh recently for granting admission to students in violation of MCI regulations, while safeguarding the interests of the students enrolled in MBBS course in the college;
- (b) if so, the details thereof and the response of the Government thereto; and
- (c) the steps taken or proposed to be taken by the Government in light of the said verdict to ensure fair admission process in medical colleges?

ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN)

(a) to (c) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.355* FOR 19TH MARCH, 2021

- (a) & (b) The Hon'ble Supreme Court of India has imposed penalty on a medical college in Uttar Pradesh vide Judgment dated 24.02.2021 in WP (C) No. 40/2018 in Saraswati Educational Charitable Trust & Anr. Vs Union of India & Ors. It has directed the College to deposit Rs. Five Crore in its Registry. National Medical Commission (NMC) was also directed to constitute a Trust which shall include Accountant General of State of Uttar Pradesh, an eminent educationist and a representative of State of Uttar Pradesh as members of the Trust for managing the amount. The Trust shall extend financial assistance to needy students seeking admission to medical college in Uttar Pradesh.
- (c) The Regulations on Graduate Medical Education and Post Graduate Medical Education provide for conducting common counselling through the merit of National Eligibility cum Entrance Test (NEET). The Common Counseling for admission to All India Quota seats, Central Institutions and Deemed Universities is conducted by the Medical Counselling Committee (MCC) of Directorate General of Health Services at Centre level. The common counselling for all the seats of Super-Specialty courses is also conducted by the MCC. The Common Counseling for admission to State Quota seats, Private Medical Colleges including those run by Religious and Linguistic Minorities affiliated to State Universities is conducted by the concerned State Government or its designated authority.

Under the common counselling, medical seats are allotted to candidates on the basis of merit and as per the choices exercised by the candidate through an Online Counseling Software. The whole allotment process is online without any human interference. A new regulatory body, National Medical Commission (NMC) has been constituted under the provisions of the NMC Act, 2019 with effect from 25th September, 2020. The NMC Act, 2019 also provides for common counselling.